

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
OA 846/2001



New Delhi, this the 3rd day of April, 2001

Hon'ble Shri Govindan S. Tampi, Administrative Member

1. Shri Chand Ram
S/o Shri Ram Kishan
2. Smt. Dayawanti
D/o Shri Balwant Singh
3. Shri Krishan
S/o Shri Dharam Chand
4. Shri Rajbir Singh
S/o Shri Mange Ram
5. Shri Ombir
S/o Shri Sher Singh

...Applicants

(All C/o Assistant Commissioner, Central Excise
Division, Maya Mahal, Subhash Chowk, Sonepat.

(By Advocate : Shri Sushil Kumar Sharma)

V E R S U S

1. Chief Commissioner (DZ)
Office of the Chief Commissioner of Customs
and Central Excise, C.R.Building, New Delhi.
2. Commissioner of Customs
Central Excise Commissionerate (Delhi-III)
C.R.Building, New Delhi.
3. Deputy Commissioner of Central Excise
Sonepat Division,
Atlas Road, Sonepat (HARYANA)

...Respondents

(None present)

O R D E R (ORAL)

Shri Govindan S. Tampi, Administrative Member

Heard Shri Sushil Kumar Sharma, learned
counsel for the applicant.

2. The applicants are working as casual
workers on part time basis under the organisation of
the Commissioner of Central Excise, Delhi III at the
office of the Assistant Commissioner, Central Excise,
Sonepat Division. They are working in the same manner



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for 16 years and they had come to the Tribunal earlier in OA No. 2744/99 challenging the inaction of the department in regularising their services. The said OA was disposed of on 7-9-2000 as pre-mature, directing the respondents to take a decision on the representation filed by the applicants with regard to their regularisation and regarding conversion of their status from casual worker from part time to full time, Nothing has happened.

3. Shri Sushil Kumar Sharma, learned counsel states that they are apprehending immediate removal inspite of work available and their having been with the organisation for 8 to 16 years, They are entitled to protection, please.

4. Having examined the matter, I find that no decision has been taken by the respondents on applications/representations made by the applicants inspite of the clear directions of the Tribunal. The respondents shall examine the whole issue in terms of the instructions given by the Tribunal and take decision within one month from now. Till such time the decision is taken and communicated under proper detailed and speaking order, the services of the applicants should not be terminated.

5. Present OA is accordingly disposed of.

(GOVINDAN S. TAMPI)
ADMINISTRATIVE MEMBER

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